

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 102

(IB)-981(ND)2020

New IA-5953/2022, IA-5956/2022

IN THE MATTER OF:

**M/s. Leighton India Contractors Private
Limited**

...

Applicant/Petitioner

Versus

M/s. Shipra Leasing Private Limited

...

Respondent

Under Section: 9 of IBC, 2016

Order delivered on 09.12.2022

CORAM:

**SHRI ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Mr. Manish Kumar Srivastava, Mr. Kartik Pandey,
Advts, CS Satya Prakash, Mr. Roshan Lal Jain IRP

ORDER

IA-5953/2022: It is the Form 2 filed by the IRP. The same is taken on record, subject to all just exceptions.

With this, the present IA stands closed.

IA-5956/2022: An application filed by IRP to allow the OC to withdraw the present petition/CIRP proceedings in view of the amicable settlement of the claims between OC, the applicant, and the CD in terms of the full and final Settlement. Ld. Counsel appearing for the IRP submits that the Form-FA duly signed by the OC through IRP is available at page No. 31-32 of the application and his dues have been cleared. In view of the averments made in the application and submissions made by the Ld. Counsel, we hereby allow withdrawal of the main IB-981/ND/2020 and release the CD from the rigours of CIRP and allow it to function through its Board. IRP stands discharged.

Accordingly, the present IB-981/ND/2020 stands Dismissed as withdrawn.

The present IA stands allowed.

— Sd —
(L.N. GUPTA)
MEMBER (T)

— Sd —
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)